

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 799 of 2020 in CP(IB) 56 of 2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2021**

Name of the Company: The Assistant Provident Fund
 Commissioner, Employees Provident
 Fund Organization
 V/s
 Ravi Kapoor liquidator of M/s City tiles
 Section 42 of the Insolvency and Bankruptcy Code,
 2016..

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(through video conferencing/physical)

Mr. A V Nair, Advocate appeared on behalf of the Applicant. Mr. Tirth Nayak, Advocate appeared on behalf of the Respondent.

The instant application is filed by the Applicant with regard to the claim towards PF dues and allied dues under section 7A, 7Q and 14 B of the Employees and Provident Funds and Miscellaneous Provisions of 1952.

The Learned Lawyer appearing on behalf of the Respondent brought our attention to the letter dated 21.10.2020, whereby, it is submitted that they have sent a letter to the Assistant PF Commissioner asking for breakup of amount payable individually to the employees amounting to total amount of Rs. 67,95,117/-, so as to enable them to distribute the assets as per code.

Chockalingam

Manorama

As per the Learned Lawyer appearing on behalf of the Applicant, he has submitted all the breakup vide E-mail dated 25.01.2021, however, he is further suggested to submit again to the Respondent.

Respondent as well as the Applicant is directed to settle the issue as per provision and give compliance report.

List the matter on 07.04.2021



CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 08th day of March, 2021



MANORAMA KUMARI
MEMBER JUDICIAL